

**SUPPLEMENTAL PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF
THE SHAREHOLDERS OF R SYSTEMS INTERNATIONAL LIMITED**

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CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

This 2nd Supplemental Public Announcement ("Announcement") is issued to the shareholders of R Systems International Limited ("RSIL" or the "Target Company") by KJMC Corporate Advisors (India) Ltd (formerly KJMC Global Market (India) Ltd) ("KJMC" or "Manager to the Offer"), on behalf of Mr. Bhavook Tripathi ("Acquirer"), pursuant to and in compliance with Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in continuation of, and in conjunction with the Public Announcement dated December 15, 2011 ("PA"), Detailed Public Statement dated December 22, 2011 ("DPS") and Supplemental Public Announcement dated March 13, 2012 ("1st Supplemental PA") to the shareholders of the Target Company. Capitalized terms used in this Announcement but not defined shall have the same meaning as assigned in the PA, DPS and 1st Supplemental PA.

The shareholders of the Target Company are requested to note the following: -

SEBI vide letter dated July 25, 2012 (the "SEBI Observation Letter") has issued their observation in terms of regulation 16(4) of SEBI (SAST) Regulations on the Draft Letter of Offer submitted on December 29, 2011. In the SEBI Observation Letter, SEBI has alleged certain violations of SEBI (SAST) Regulations by Acquirer and issued directions which include 1) ensure compliance with regulation 22 (2) of the SEBI (SAST) Regulations 2011 by putting 100% of consideration in cash in the escrow account and 2) calculate the offer price as well as interest taking July 29, 2011 as the trigger date for the open offer. The Acquirer being aggrieved, by the alleged violation of regulation 22 (1) and 22 (2) of the SEBI (SAST) Regulations 2011 requiring deposit of 100 % of consideration in escrow account, has filed an appeal before Securities Appellate Tribunal ("SAT") on August 3, 2012 seeking to set aside the above observation / direction contained in the SEBI Observation Letter. In view of this the Open Offer process would be on hold till the time the appeal is disposed off by honorable SAT.

Further, developments in this matter would be announced by way of Announcement in the newspaper where this Announcement, DPS and all other announcements mentioned above have been published.

The Acquirer i.e. Mr. Bhavook Tripathi accepts full responsibility for the information contained in this Announcement and also for the obligations of the Acquirer to the extent as required and as laid down in the SEBI (SAST) Regulations.

The PA, DPS, 1st Supplemental PA and this Announcement are available on SEBI's website at www.sebi.gov.in and Manager to the Offer's website at www.kjmc.com

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER



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Contact Person: Ms. Sangeeta Sanghvi /
Mr. Hemant Soni / Mr. Swapnilsagar Vithalani

Place: Mumbai
Date: August 4, 2012

Size: 12 cm (w) x 15 cm (H)